

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.02
C.P (IB) No. 53/BB/2021

IN THE MATTER OF:

M/s. Maven Systems Private Limited
Vs.
Crossfileds Synergy Private Limited

... Petitioner
... Respondent

Order under Section 9 of I & B Code, 2016

Order delivered on : 03.03.2023

CORAM:

JUSTICE (RETD.)T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Aishwaraya Nair

ORDER

1. The petition is filed, under section 9 of the Insolvency and Bankruptcy Code, 2016 (for brevity '**IBC**'/Code), r/w Rule 6 of the I&B (Application to Adjudicating Authority) Rules 2016 by Maven Systems Private Limited (for brevity '**Operational Creditor/Petitioner**') *inter alia* seeking to initiate Corporate Insolvency Resolution Process in respect of Crossfields Synergy Private Limited (hereinafter referred as '**Corporate Debtor/Respondent**').
2. Heard Ms. Aishwarya Nair, Learned Counsel for the Operational Creditor/Petitioner.
3. The Learned Counsel for the Petitioner submitted that they have filed a Joint Memo of Settlement vide Diary No. 1119 dated 27.02.2023 stating that both the parties have amicably resolved their dispute and the same is taken on record.
4. In view of the above, **C.P (IB) No. 53/BB/2021 is dismissed as withdrawn.**

Sd/-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-

T.KRISHNAVALLI
MEMBER (JUDICIAL)